

(1991) 08 P&H CK 0027

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. 8922 of 1991 in Cr. Appeal No. 203-SB of 1991

Sukhdev Singh

APPELLANT

Vs

State of Faridkot

RESPONDENT

Date of Decision : 09-08-1991

Acts Referred:

Citation : (1991) 2 RCR(Criminal) 357

Hon'ble Judges : J.S.Sekhon, J

Advocate : S.S. Kang, B.S. Randhawa, Advocates for appearing Parties

Judgement

J. S. Sekhon, J.

1. The petitioner was sentenced to undergo five years rigorous imprisonment for an offence punishable under Section 304 part II of the Indian Penal Code. He has already undergone more than six months" imprisonment including the period of detention during trial. There is no likelihood of the final disposal of the case in the immediate near future.

The petitioner is, therefore, directed to be released on bail by suspending his sentence on his furnishing requisite bonds to the satisfaction of Chief Judicial Magistrate, Faridkot. Recovery of the fine is also stayed.

JUDGMENT accordingly.